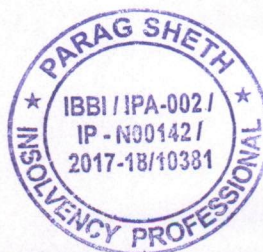
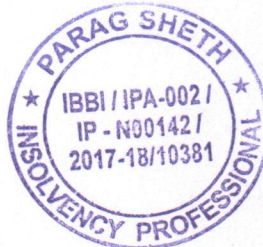


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	POLYGOLD PRE-CURED SYSTEMS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15.05.1998
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Ahmedabad, Gujarat.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN – U25110GJ1998PTC034100
5.	Address of the registered office and principal office (if any) of corporate debtor	205, ADITY, NEAR URVASI APARTMENT NAVRANGPURA, MITHAKHALI SIXROAD. AHMEDABAD GJ 380006 IN
6.	Insolvency commencement date in respect of corporate debtor	16 th March, 2020 (Certified copy of Order received on 21 st May, 2020 from Hon'ble NCLT-Ahmedabad Bench due to Covid-19 Pandemic)
7.	Estimated date of closure of insolvency resolution process	11 th September, 2020 (180 Days from the date of receipt of the order.)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Parag Sheth Registration No. IBBI / IPA-002 / IP-N00142 / 2017-18 / 10381
9.	Address and e-mail of the interim resolution professional, as registered with the Board	404, Sachet II, Opp. GLS University, Maradia Plaza Lane, C.G. Road Ahmedabad – 380006. pksheth@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	404, Sachet II, Opp. GLS University, Maradia Plaza Lane, C G Road Ahmedabad – 380006 cirp.ppspl@gmail.com
11.	Last date for submission of claims	5 th June, 2020 (14 days from the date of publication of Public Announcement)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable



14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable
For the attention of the Creditors of M/s Polygold Pre-Cured Systems Pvt. Ltd Notice is hereby given that Hon'ble National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the M/s Polygold Pre-Cured Systems Pvt. Ltd on 16.03.2020. (Certified copy of order was received by IRP on 21.05.2020 due to COVID-19 Pandemic). The creditors of Polygold Pre-Cured Systems Pvt. Ltd, are hereby called upon to submit their claims with proof on or before 05th June, 2020 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA. -NA Submission of false or misleading proofs of claim shall attract penalties. Date : 22.05.2020 Place : Ahmedabad  <i>Parag Sheth</i> PARAG SHETH (INTERIM RESOLUTION PROFESSIONAL) In the matter of Polygold Pre-Cured Systems Pvt. Ltd IBBI / IPA-002 / IP-N00142 / 2017-18 / 10381		